

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 132 OF 2015**

**&**

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**Dated: 11<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Atria Brindavan Power Ltd.**

**.... Appellant (s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s)

:

Mr. Shridhar Prabhu  
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s)

:

Mr. Ishwar Upneja  
Mr. Pankhuri Bharadwaj for R-2  
  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-3 to R-4

**ORDER**

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 04.04.2016 after serving copy on the other side.

List the matter on **21.04.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk